

Date of Order

18-2-92

Order

Dr V.P. Singh is O.O.Z
OA - 191

Mr D.K. Jain, Counsel for Applicant

Vidya
Adarsh

This OA pertains to an applicant serving under Central School Bharatpur, controlled by the Kendriya Vidyalaya Sangathan, for which no notification has been issued by the government. Hence it does not come under jurisdiction of C.A.T. Hence put up in Court of direction on 27-3-92 (27-3-92) for ~~direction~~ ²⁷⁻³⁻⁹² ~~direction~~

Registrar
REGISTRAR
Central Administrative Tribunal
Jaipur Bench; JAIPUR.

27.3. '92.

Mr.D.K. Jain - Counsel for the Applicant.

Heard. In this application, the applicant has challenged the departmental enquiry initiated against him by the respondents. Admittedly, the applicant is an employee of Kendriya Vidyalaya Sangathan which is an autonomous body and no notification as envisaged under Section 14(2) of the Administrative Tribunals Act, 1985, extending the jurisdiction of this Tribunal to the said body has been issued. As already held by Jabalpur Bench in (1986) 1 ATC 789 (CAT) (Jab.), the Tribunal has no jurisdiction to entertain the present application. The same may accordingly be returned to the applicant for filing the same in the appropriate forum, if so advised.

Gopal Krishna
(GOPAL KRISHNA)
MEMBER (JUDL.)

KAUSHAL KUMAR
(KAUSHAL KUMAR)
VICE CHAIRMAN